

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Dated: This the 16TH NOVEMBER, 1998

Coram : Hon'ble Mr. S. L. Jain JM  
Hon'ble Mr. G. Ramakrishnan AM

ORIGINAL APPLICATION NO. 563/94

Kuldeep Kumar son of Khem Chandra,  
resident of Gopal Pura, P.S., Sadar Bazar,  
District : Agra - - - - - Applicant

C/A Shri Pankaj Misra

Versus

1. Union of India through  
Commandant, Central Ordnance Depot.,  
Agra.
2. Director of Ordnance Services,  
(OS-17A) Army Headquarters,  
DHQ (PO), New Delhi. . . . . Respondents

C/R Shri A. Mohiley

ORDER

By Hon'ble Mr. S.L. Jain JM

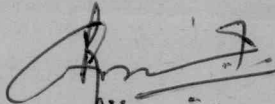
The applicant has filed this OA seeking relief to quash the impugned suspension order dated 13.12.1993 passed by the respondent no.1 alongwith consequential benefits.

2. The respondents have filed alongwith counter affidavit order dated 12.9.1995 by which the said suspension order is revoked. For the same relief, Misc. application 2715/98 has been filed.

*[Handwritten signature]*

3. In the circumstances stated above, when the said suspension order has been revoked, the O.A. becomes infructuous. It is observed that the applicant shall be entitled to all consequential benefits due to revokation of the suspension order as per rules.

4. No order as to costs.

  
AM

JM

SQI